

CC No. 316/2019 (OLD CC NOS. 75/2016 & 01/14)
RC No. 219 2012 E 0009
Branch: CBI/EOU-IV/N Delhi
CBI Vs. Manoj Kumar Jayaswal
(M/s AMR Iron & Steel Pvt. Ltd.)
U/s. 120-B, 120-B/ 409/420 IPC,
Sec. 9/13(1) (c)/13 (1) (d) P.C. Act 1988

27.08.2020

Case taken up today on an application moved on official E-mail ID of this Court, by prosecution seeking to place on record affidavits u/s 296 Cr.PC.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

**Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma for CBI.
IO Dy. SP Himanshu Bahuguna.**

By way of the present application, affidavits u/s 296 Cr.PC of three prosecution witnesses namely Sh. Ram Naresh, Dy. SP S.P. Rana and Inspector Raja Chaterjee have been filed by Ld. Sr. P.P. Sh. A.P. Singh.

Let copy of the same be supplied to Ld. Counsel for the accused persons at their respective email-ID.

Hard copy thereof be also placed in the judicial file as and when normal functioning of the courts is resumed.

Matter be now put up on date already fixed i.e. 28.08.2020.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

BHARAT
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**(Bharat Parashar)
Special Judge, (PC Act)
(CBI)/RACC/ND
27.08.2020**

CC No. 288/2019 (Old CC Nos. 30/16 & 03/14)
RC No. AC2/2010/A0001
Branch: ACU-II/CBI/New Delhi
CBI Vs. Gautam Kumar Basak & Ors.
U/s. 120-B, Section 420 r/w Sec. 471 IPC &
Sec. 15, Sec 13(2) r/w13(1)(d) PC Act

27.08.2020

Matter taken up today in compliance of Office Order No. Power/Gaz./RADC/2020/E-8959-9029 dated 16.08.2020 and also in continuation to orders No.819-903/DJ/RADC/2020 dated 16.05.2020, No. E1792-1876/DJ/RADC/2020 dated 22.05.2020, No. E-2574-2639/DJ/RADC/2020 dated 29.05.2020, No. E-3943-4029/DJ/RADC/2020 dated 13.06.2020, No. E-4121-4205/DJ/RADC/2020 dated 15.06.2020 and No. Power/Gaz./RADC/2020/E-5577-5661 Dated 29.06.2020, Power/Gaz./RADC/2020/E-6836-6919 Dated 14.07.2020 and Power/Gaz./RADC/2020/E-7784-7871 dated 30.07.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020, No.R-77/RG/DHC/2020 dated 15.04.2020, No. R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020, No.1347/DHC/2020 dated 29.05.2020, No.17/DHC/2020 dated 13.06.2020, No.22/DHC/2020 dated 29.06.2020, No. 24/DHC/2020 dated 13.07.2020, No. 26 /DHC/2020 dated 30.07.2020 and No. 322/RG/DHC/2020 Dated: 15.08.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. DLA Sh. V.K. Sharma and Ld. Senior PP Sh. A.P. Singh for CBI.

IO Inspector Raja Chatterjee.

A-1 Goutam Kumar Basak and A-2 Soumen Chatterjee are present.

Ld. Counsel Sh. Ajit Singh for A-1 Goutam Kumar Basak and A-2 Soumen Chatterjee.

An email has been received from Ld. Counsel Sh. Ajit Singh for A-1 Goutam Kumar Basak and A-2 Soumen Chatterjee alongwith email from both the accused persons that the charges framed in the present case on 31/07/2020 have

been duly received by them and that they have understood the charges and have chosen to plead not guilty and claim trial.

As regard exercise u/s 294 Cr.PC Ld. Counsel Sh. Ajit Singh however sought some time to complete the same stating that his clients are based in different cities and are not in a position to travel and thus are not able to communicate properly with him on the said issue.

Accordingly, as prayed matter be now put up on 06.10.2020 for completion of exercise u/s 294 Cr.PC.

A digitally signed copy of this order is being sent to Sh. Mukesh JJA, Computer Branch, RADDC via WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.

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BHARAT PARASHAR
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(Bharat Parashar)
Special Judge, (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
27.08.2020